

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **16.03.2021** at **2.00 P.M**  
THROUGH VIDEO CONFERENCING

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**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)  
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**  
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IA/MA/IBA/TCP/TCA/CP/CA No : IBA/512/2020  
NAME OF PETITIONER : ITD Cementation India Ltd  
NAME OF RESPONDENT : Marg Ltd  
SECTION : Sec 9 of IBC, 2016  
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**ORDER**

Mr.Pranav Charan, Advocate for the Petitioner and Mr.B.Ramana Kumar, Advocate for the Corporate Debtor are present through Video Conferencing Platform.

Ld. Advocate for the Corporate Debtor represents that pursuant to the directions issued by this Tribunal, e-filing of the Counter has already been done, however, he is unable to file physical copy.

In the circumstances, seeks for liberty to file physical copy of the Counter. Let the Registry of this Tribunal accept the physical copy of the counter as may be filed by the Ld. Advocate for the Corporate Debtor. Ld. Advocate for the Petitioner seeks time to file a Rejoinder to the Counter, let the same be done within a period of ten (10) days from today.

Post this matter on **08.04.2021**.

-SD-

**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

-SD-

**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)